

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 31
CP No. 31/Chd/Pb/2022**

**Under Sections 241 & 242 of the
Companies Act, 2013**

In the matter of:-

Dr. Rajesh Gulia

...Petitioner

Vs.

PET Scan ST Diagnostic

Pvt. Ltd. & others

...Respondents

Present through Video Conferencing:

Mr. Yash Pal Gupta, Advocate for the petitioner.

Mr. Gayan Sethi, Advocate for respondent Nos. 1 & 2.

Mr. Nitin Thathai, Advocate for respondent No. 3.

Vakalatnama has been filed on behalf of respondent No. 3 vide Diary No. 00551/1 dated 11.07.2022. The same is taken on record. Reply has been filed by respondent Nos. 1 & 2 vide Diary No. 00551/3 dated 27.07.2022. The same is taken on record. Rejoinder thereto, if any, be filed within two weeks with a copy in advance to the counsel opposite. A date is requested by learned counsel for the respondent No. 3 for filing the reply. Let the same be filed within four weeks with a copy in advance to the counsel opposite and rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite. The matter be listed on 13.12.2022.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

September 23, 2022

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